

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

ALLAHABAD this the 27th day of January, 2006.

HON'BLE MR. A.K. BHATNAGAR, MEMBER - J
HON'BLE MR. D.R. TIWARI, MEMBER - A.

Original Application No. 1656 OF 2005

1. S.B. Yadav, S/o Late Ram Lagan Yadav,
R/o Plot No. 223, Jawaharpur Mangla Vihar,
New P.A.C. Line, Kanpur-15.
2. D.K. Pandey, S/o Sri Baldev Pandey,
R/o 214, P.S- Kali Bari Road,
Harjender Nagar, Kanpur- 07.Applicants.

VE R S U S

1. Union of India through Secretary,
M/O Defence, Govt. of India, New Delhi.
2. 1 BRD, AF, Chakeri, Kanpur through its
Commanding Officer.
3. Dy. C.D.A (AF), Subroto Park, New Delhi.Respondents

Present for the Applicant: Sri B.D. Mishra
Present for the Respondents : Sri S. Singh

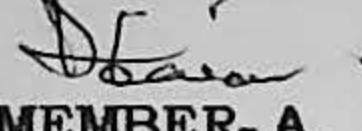
O R D E R

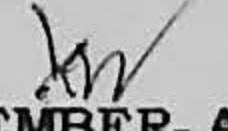
BY HON'BLE MR. A.K. BHATNAGAR, JM

According to the applicants , they were working as Instrument Repairer Gr. -II in the respondents' establishment. Thereafter they were promoted as Instrument Repairer Gr. -I (H.S). The applicants being aggrieved by the action of the J.C.D.A, who appears to have incorrectly shown the pay scale of the applicant as 950-1400 in 4th CPC, preferred representation before the respondent No. 2 i.e. Commanding Officer, 1

BRD, AF, Chakeri, Kanpur dated 27.07.2005 but no action has so far been taken. Learned counsel further submits that the applicants will be satisfied if the representations dated 27.07.2005 will be decided by the competent authority as per rules within a specified period. Counsel for the respondents has also no objection.

2. Accordingly the O.A is disposed of with direction to respondent No. 2 i.e. Commanding Officer, 1 BRD, AF, Chakeri, Kanpur to consider and decide the representation so preferred by the applicants dated 27.07.2005 by a reasoned and speaking order within a period of three months from the date of communication of this order. No costs.


MEMBER-A.


MEMBER-A.


/Anand/